

12.00 hrs.

[English]

MR. SPEAKER : One minute Professor Sahib. One minute please. (*Interruptions*). I am asking for one minute. (*Interruptions*) I will listen to you. With your permission I will take one minute to dispose of Papers to be Laid On the Table as some of the Ministers have to go to the other House.

12.01 hrs.

PAPERS LAID ON THE TABLE

[English]

Proclamation by the Governor of Jammu and Kashmir under section 92 of the Constitution of Jammu and Kashmir, proclamation by the president under article 356 of the Constitution in relation to the State of Jammu and Kashmir, Order by the President in pursuance of sub clause (i) of clause (c) of the said Proclamation and Report of Governor of Jammu and Kashmir

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I beg to lay on the Table :

- (1) A copy of the Proclamation (Hindi and English versions) dated the 7th March, 1986 issued by the Governor of Jammu and Kashmir under section 92 of the Constitution of Jammu and Kashmir in relation to the State of Jammu and Kashmir published in Jammu and Kashmir Gazette dated the 7th March, 1986.
- (2) (i) A copy of the Proclamation (Hindi and English versions) dated the 7th September, 1986 issued by the President under article 356 of the Constitution in relation to the State of Jammu and Kashmir published in Notification No. G.S.R. 1061 (E) in Gezette of India dated the

7th September, 1986, under article 356 (3) of the Constitution together with a corrigendum thereto.

- (ii) A copy of the Order (Hindi and English versions) dated the 7th September, 1986 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 1062 (E) in Gazette of India dated the 7th September, 1986 together with a corrigendum thereto.

- (3) A copy of the Report (Hindi and English versions) dated the 3rd September, 1986 of the Governor of Jammu and Kashmir.

[Placed in Library. See No. LT-3120/86]

Coal Mines Nationalisation Laws (Amendment) Ordinance, 1986

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT) : I beg to lay on the Table a copy of the Coal Mines Nationalisation Laws (Amendment) Ordinance, 1986 (No. 7 of 1986) (Hindi and English versions) promulgated by the President on the 7th October, 1986, under article 123 (2) (a) of the Constitution.

[Placed in Library. See No. LT-3121/86]

Notification under Oilfields (Regulation and Development) Act, 1948

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 10 of the Oilfields (Regulation and Development) Act, 1948 :

- (1) The Petroleum and Natural Gas (Amendment) Rules, 1986 published in Notification No. G.S.R. 1034 (E) in Gazette of India dated the 25th August, 1986.

- (2) S.O. 502 (E) published in Gazette of India dated the 25th August, 1986 enhancing the rate of royalty in respect of the mineral oils with effect from the 1st April, 1984.

[Placed in Library. See No. LT-3122/86]

Notifications under Proviso to article 309 of the Constitution, Resolution re : acceptance of certain recommendations of Fourth Central Pay Commission, Part I (Hindi version)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) issued under proviso to article 309 of the Constitution :

(i) The Central Civil Services (Revised Pay) Rules, 1986 published in Notification No. G.S.R. 1080 (E) in Gazette of India dated the 13th September, 1986.

(ii) The Central Civil Services (Revised Pay) Amendment Rules, 1986 published in Notification No. G.S.R. 1105 (E) in Gazette of India dated the 2nd September, 1986.

[Placed in Library. See No. LT-3123/86]

- (2) A copy of the Resolution No. 14 (1)/IC/86 (Hindi and English versions) published in Gazette of India dated the 13th September, 1986 regarding acceptance of certain recommendations of the Fourth Central Pay Commission by the Government.

[Placed in Library. See No. LT-3124/86]

- (3) A copy of the Report of the

Fourth Central Pay Commission—
Part I (*Hindi version).

[Placed in Library. See No. LT-3125/85]

Oil Pressure Stores (Quality Control)
Amendment Order, 1986

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : I beg to lay on the Table a copy of the Oil Pressure Stores (Quality Control) Amendment Order, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1002 (E) in Gazette of India dated the 5th August, 1986 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-3126/86]

12.02 hrs.

SALES PROMOTION EMPLOYEES
(CONDITIONS OF SERVICE)
AMENDMENT BILL, 1986

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the Sales Promotion Employees (Conditions of Service) Amendment Bill, 1986, which has been returned by Rajya Sabha with amendments.

(Interruptions)

MR. SPEAKER : Madhavji.

PROF. MADHU DANDAVATE (Rajapur) : I have given notice of an adjournment in regard to the total failure of the security arrangements on 2nd October.

MR. SPEAKER : I have called Madhavji.

* The English version was laid on the Table on 18th July, 1986.